

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-310
IB-418/ND/2020

IN THE MATTER OF:

VINOD KUMAR

...Applicant

Vs

Aaryany Creations Pvt Ltd

...Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 05.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vinod Kumar

For the Respondent :

ORDER

After some arguments, Ld. Counsel for Operational Creditor seeks time to make necessary corrections in the affidavit under Section 9(3)(b). Let the same be filed by filing supplementary affidavit. Operational Creditor is directed to explain under what circumstances, the Operational Creditor mentioned this fact that he has not received the notice of dispute. List the case on 19.03.2020.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)